

|
SLP(C)No. 8922-8924 OF 2002

ITEM No.58

Court No. 2

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8922-8924/2002

(From the judgement and order dated 28/02/2001 in CW 1915/94
and the final judgment and order dated 7.12.2001 in C.M.Nos.2812
and 4974/2001 in C.W. No. 1915/1994 of The HIGH COURT OF DELHI AT
N. DELHI)

ARUN KAPOOR

Petitioner (s)

VERSUS

REHAB.MIN.EMP.COOP.HSG.BLD.SOC.LTD.&ORS.

Respondent (s)

(with appln. for c/dleay in filing SLP and exemption from filing c/c
of the impugned judgment and permission to submit additional documents
and with prayer for interim relief and office report)

Date : 10/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. Sudhir Nandrajog,Adv.

For Respondent (s) Mr. Sushil Kumar Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J

.SP2

List alongwith SLP(C) No.13674/2001.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master